



# High Court of Tripura Agartala

## Order No. 8

Dated, Agartala, the 25<sup>th</sup> April, 2013

Hon'ble the Chief Justice has been pleased to order that in the case of Writ Petitions, which are registered on *sou motu* action by the Court, the Registry shall serve notice along with copy of the petition etc., on the Government Advocate/Standing Counsel before listing.

This will come into force with immediate effect.

By Order,

*Sdt*

(M. Chakrabarti)  
Registrar

**Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5188-5208**

**April 25, 2013**

**Copy to:**

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The i/c. Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The Librarian-cum-RO., High Court of Tripura, Agartala;
13. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
14. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
15. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
16. The Superintendent(s), High Court of Tripura, Agartala;
17. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
18. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
19. The Bench Sections, High Court of Tripura, Agartala;
20. Notice Board of the Court-house; and
21. Order File.

*M*  
*25.04.13*

(M. Chakrabarti)  
Registrar